

The Gazette of India

EXTRAORDINARY

PART III - Section 4

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MINISTRY OF COMMERCE AND INDUSTRY

(Department of Commerce)

(Agricultural and Processed Food Products Export Development Authority)

NOTIFICATION

New Delhi, the 5th April, 2000

F. No. APEDA/SEC/GEN/30. – In exercise of the powers conferred by Section 33 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (2 of 1986) and Agricultural and Processed Food Products Export Development Authority, with the previous sanction of the Central Government, hereby amend the Agricultural and Processed Food Products Export Development Authority Regulations, 1999 in the following manner namely:-

1. (1) These regulations may be called the Agricultural and Processed Food Products Export Development Authority (Amendment) Regulations, 2000.
(2) They shall come into force on the date of their publication in the official Gazette.
2. In the Agricultural and Processed Food Products Export Development Authority Regulations, 1999:-

- (i) In the title, below the words "Ministry of Commerce", the following shall be inserted, namely -

“(Agricultural and Processed Food Products Export Development Authority)”.
- (ii) In chapter V in regulations 28, in sub-regulation 9, in clause (f), for the letters and figures “Rs.1800”, the letters and figures “Rs.6000”, shall be substituted.
- (iii) At the end of regulation, for the words “S.M. CHARYA, Joint Secretary”, the words “D. Rajagopalan, Chairman, APEDA” shall be substituted.

D. RAJAGOPALAN, Chairman

Footnote :

The Principal Regulation was published by notification F.No. 11/5/86-EP (Agri-IV) dated the 11th August, 1999.